

Stamp of Incaement.

No.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 58/93

T.A. No.

DATE OF DECISION 10-6-1993

Shri Kantilal Mohanlal Petitioner

Shri C.S. Upadhyay Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

Shri Kantilal Mohanbhai  
345, Radharam Chawl,  
Thakkarbapa Nagar Road,  
Ahmedabad.

Applicant

Advocate Mr. C.S. Upadhyay

Versus

1. Union of India notice to be served through the General Manager, Western Railway, Churchgate, Bombay-20
2. The Divisional Railway Manager (Engg./ Estt.) Western Railway Baroda.
3. The Assitant Railway Manager Ahmedabad Railway Station, Ahmedabad.
4. The Station Superintendent Western Railway, Ahmedabad Railway Station, Ahmedabad.

Respondent

Advocate Mr. N.S. Shevde

ORAL JUDGEMENT

In

O.A. 58 of 1993


Date: 10-6-93

Per Hon'ble Shri N.B. Patel Vice Chairman.

The present application is filed against orders dated 6-11-1987 and 22-8-88 by which the applicant is visited with the punishment of stoppage of yearly increments for a period of six months and 12 months respectively without future effect. It appears that the applicant has submitted a common representation or appeal dated 18-12-1989 against the said two orders of punishment and said representation/appeal is still pending decision by the competent authority. The competent authority is directed to dispose of the representation /appeal, dated 18-12-1989, filed by the applicant within a

period of six weeks from the date of the receipt of the copy of this order.

2. In view of these directions, Mr. Upadhyay seeks permission to withdraw the application. Permission granted. The application stands disposed of as withdrawn.



(V. Radhakrishnan)  
Member (A)



(N.B. Patel)  
Vice Chairman.

\*AS.

AHMEDABAD BENCH

Application No. 0A/58/93 of 19

Transfer Application No. \_\_\_\_\_ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 17/06/93

Countersigned : *R.S. Christian*

*CBhajan*  
*19-7-93*

Section officer/Court officer.

Signature of the  
Dealing Assistant.

